



2026:AHC:27114

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 1944 of 2026

Rajeev Kumar

.....Petitioner(s)

Versus

State Of U.P. And 7 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Arun Kumar Bhatt
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. The petitioner has preferred present writ petition inter-alia with the following prayer :-

"i. Issue a writ order or direction in the nature of mandamus directing to the respondent concerned to take action on the complaint of the Petitioner dated 18.10.2025 (Annexure No.5 to this writ petition) and removed the unlawful obstruction/Nuisance create by the land Mafia (respondent no.6 to 8) and open the public road for use of public in village Garara, Post Kosma Hinud, Tehsil Ghiror, District Mainpuri, in Gata No.5828 Rakva 0.040 Hectare area 0.0057."

2. From perusal of the record, it is clear that the petitioner wants relief against the private individuals namely respondents no.6 to 8 which cannot be granted under writ jurisdiction. Law in this connection is well settled that mandamus cannot be issued against the private individuals and the appropriate remedy lies under the common law.

3. In this view of the matter, the present petition is dismissed with the liberty to avail the common law remedy, if so advised.

(Prakash Padia,J.)

February 6, 2026

Pramod Tripathi